

THE MANIPUR SECONDARY EDUCATION
(AMENDMENT) ACT, 1973

(Manipur Act 8 of 1973)

AN

[20.3.73]

ACT

to amend the Manipur Secondary Education Act, 1972

~~BE~~ it enacted by the Legislature of Manipur in the Twenty-fourth Year of the Republic of India as follows :

1. (1) This Act may be called the Manipur Secondary Education (Amendment) Act, 1973.

(2) It extends to the whole of Manipur.

(3) It shall come into force at once.

Definition.

2. In this Act, "principal Act" means the Manipur Secondary Education Act, 1972 (Manipur Act No. 7 of 1972).

Omission of the first marginal note.

3. The word "Preamble" which is the first marginal note on the principal Act, shall be omitted.

Amendment of section 3.

4. In section 3 of the principal Act,

(1) after clause (e), the following clause shall be inserted, namely :

'(ea) "Government" means the Government of Manipur';

(2) after clause (i), the following clause shall be inserted, namely :

'(ia) "Notification" means notification in the Manipur Gazette;' and

(3) clause (p) shall be omitted.

Amendment of section 4.

5. In section 4 of the principal Act, in sub-section (2), after the words and the comma "Secondary Education," the word and the comma "Manipur," shall be inserted.

Insertion of new section 4A.

6. After section 4 of the principal Act, the following new section 4A shall be inserted, namely :

"Vesting of property and fund.

4A. Subject to any reservation that may be made by the State Government, all property acquired by or transferred to the Board and the fund thereof shall vest in the Board."

7. For section 5 of the principal Act, the following section shall be substituted, namely :

Substitution
for section
5.

“Composition of the Board.

5. (1) The Board shall consist of the Director of Education, Manipur, as it *ex-officio* Chairman, seven *ex-officio* members and thirteen other members.

(2) The *ex-officio* members shall be—

(a) the Director of Health Services, Manipur;

(b) the Director of Industries, Manipur;

(c) the Director of Agriculture, Manipur;

(d) the Director of the Jawaharlal Nehru University Centre at Imphal.

(e) the Deans of the Faculties of Arts and Science, Gauhati University; and

(f) the Secretary of the Board appointed under sub-section (1A) of section 12.

Provided that notwithstanding anything contained in sub-section (1), the Directors of Education of the Governments of other states or Territories or Administrations admitted to the privileges of the Board under section 2 shall be *ex-officio* members in addition to the *ex-officio* members mentioned in this sub-section.

(3) The other members shall be nominated by the Government in the manner herein provided, namely :

(a) one of the Inspectors of Schools;

(b) four Headmasters/Headmistresses of High School or Higher Secondary Schools ;

(c) one of the Principals of non-technical Colleges;

one of the Deputy Directors of Education Department;

(e) one nominee of the Gauhati University;

(f) one nominee of the Jawaharlal Nehru University Centre at Imphal;

(g) two teachers of High Schools or Higher Secondary Schools;

(h) one Principal of a Teachers' Training College; and

(i) one Head of a Polytechnic.

(4) Notwithstanding anything contained in this section, the Board may co-opt not more than two members from among distinguished educationists."

**Amendment
of section 7.**

8. In section 7 of the principal Act,

(1) for the figures "i" and "ii" the figures "1" and "2" respectively shall be substituted;

(2) for sub-section (1), as hereby so called, the following sub-section shall be substituted, namely:

"(1) A member of the Board other than an *ex-officio* member shall, subject to the provisions of section 9 and clause (5) of section 14, hold office for a term of three years from the date of the notification published under section 6."

(3) in the proviso to sub-section (1), as hereby so called,

(a) the words "in the Official Gazette" shall be omitted;

and

(b) for the words "by a period", the words "for a period" shall be substituted.

**Amendment
of section 8.**

9. In section 8 of the principal Act,

(a) in sub-section (1),

(i) after the words "by it", the words "or for continuing to be such a member" shall be inserted;

(ii) the oblique and the word "she" shall be omitted;

(iii) after the semi-colon in clause (b), the word "or" shall be inserted;

(b) for sub-section (2), the following sub-section shall be substituted, namely:

"(2) The Board and the member who is disqualified under sub-section (1) shall be informed by the State Government that his membership ceases with immediate effect."

10. In section 9 of the principal Act, in sub-section (4), after the word "shall", a comma shall be inserted and the words and the comma "notwithstanding anything contained in section 7," shall be inserted.

Amendment
of section 9

11. In section 12 of the principal Act, after sub-section (1), the following new sub-section (IA) shall be inserted namely:

Amendment
of section 12.

"(IA) The State Government shall appoint the Secretary and the Controller of Examinations."

12. In section 13 of the principal Act,

Amendment
of section 13.

(a) after the words "this Act", the words and the comma "and the rules made thereunder," shall be inserted;

(b) in clause (iii), for the words and the comma "on condition, on that," the words "on such conditions as" shall be substituted;

(c) in clause (xxii), after the word "Board," the words "under sub-section (2) of section 12" shall be inserted; and

(d) in clause (xxiii), the words "such as and as it may deem fit" shall be omitted, and a comma shall be inserted after the words "such conditions."

13. In section 19 of the principal Act,

Amendment
of section 19.

(a) in sub-section (1), before the word "regulation" the words "rules and" shall be inserted;

(b) in sub-section (2), after the word "convene" the words "the meetings" shall be inserted.

14. In section 21 of the principal Act, for the word "will," the word "shall" shall be substituted.

Amendment
of section 21.

15. In section 22 of the principal Act, in sub-section (3), for words "one-third of the members," the words "one third of the total number of members" shall be substituted.

Amendment
of section 22.

16. In section 24 of the principal Act,

Amendment
of section 24.

(a) in sub-section (2), after clause (j) the following clause shall be inserted, namely;

"(ja) the procedure for meetings of the Board and its committees,";

(b) in the proviso to sub-section (2), for the words, "in the Official Gazette" the words "by notification" shall be substituted.

**Amendment
of section 26**

17. In section 26 of the principal Act, the words and the commas "and in every such case, the State Government shall, as soon as may be, lay before the State Legislature a copy of the said notification together with the statement of the reasons which led to such reconstitution" shall be omitted.

**Amendment
of section 28**

18. In section 28 of the principal Act, for sub-section (2) the following sub-section shall be substituted, namely :

"(2) Every rule made under this Act shall be laid as soon ~~as may be after~~ it is made before the Legislative Assembly or Manipur while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiry of the session immediately following, the Assembly resolves that any modification shall be made in the rule or that ~~the rule shall not be made,~~ the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be so, however that any such modification or annulment shall be without prejudice to the validity of anything previously done under the rule."